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## Statement

Written Answers

Tine  $mai_n$  recommendations of the Tripartita Committee on Brick Kiln are as follows:—

(1) A comprehensive law should be enacted to cover Brick-kilns employing 5 or more persons, This Act would also cover the position of inter-state migrant workmen employed in this Industry and the question of wages, hour of work, health safety and welfare, leave, sickness, maternity benefits, retaining allowance and a system of comprehensive social security.

(2) After the new legislation comes into the existence, the folowing laws should not be 'applicable to the Brickkiln industry:—

(i) Factories Act, 1948

(ii) Contract Labour (Regulation and Abolition) Act, 1970

(iii) Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979

(iv) Payment of Gratuity Act, 1972

(v) Employees Provident Funds and Miscellanous Provisions Act, 1952

(vi) Employees State Insurance Act 1948.

(vii) Payment of Bonus Act, 1965

(viii) Maternity Benefit Act, 1961.

## Availability of Scrap in Bokaro Steel Plant

## \*210. SHRI INDRADEEP SINHA: SHRI SURAT PRASAD:

Will the Minister of STEEL AND MINES be pleased to slate:

'««\*) whether it is a fact thai scrap in the Bokaro Steel Plant is 70 per cent a\* against the 30 per cent average;

(b) whether it is a fact that such high porceatage of scrap is due to collusion •f the officers of the Bokaro Steel Plant; (c) whether it is a fact that the Bokaro Steel Plant sustains huge loss due to this malpractice' and

(d) if so, what remedial steps Government propose <sup>{</sup>o take in the matter?

THE MINISTER OF STEEL AND MINES (SHRI K.C. PANT); (a) No, Sir.

(b) to (d) Do not arise.

\*211. [Transferred to ihe 9th Decern ber, 1985].

## Procedure for Advertisement and publicity by the Nationalised Banks

\*212. DR. BAPU KALDATE: Will th© Minister of FINANCE be pleased to state

(a) whether it is a fact that Government had discontinued the practice of centralised advertisement and publicity by the nationalised banks;

(b) whether Government have recently relaxed the procedure; and

(c) if so, what  $ar_e$  the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHAN . POOJARI); (a) Since March 1984, the publicity by banks either jointly or individually, was banned except for statutory or essential purposes.

(b) and (c) A partial relaxation from total ban on publicity has been granted for purposes of improving Customer services and dissetminatingi information of interest to the public.